

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4006
ANSWERED ON:14.12.2001
FUNDS FOR SCP
MOHANBHAI DELKAR;SHAMSHER SINGH DULLO

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government have been implementing various schemes and programmes under Special Component Plan (SCP) since 1978 for achieving overall development of Scheduled Castes;
- (b) if so, the schemes/programmes formulated/being implemented by his Ministry under SCP since their commencement specifying nature, scope and target groups thereof;
- (c) the amount of funds requisitioned and procured by his ministry during the Sixth, Seventh, Eighth and Ninth Five Year Plans for such schemes/programmes;
- (d) the quantified benefits and targets achieved in this regard; and
- (e) the schemes/programmes being implemented for providing housing facilities and poverty alleviation of the SCs and STs?

Answer

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a) & (b) the strategy of Special Component Plan (SCP) for ensuring rapid economic development of the Scheduled Castes (SCs) was evolved by the Planning Commission in 1979.

As per guidelines the States/UTs/Central Ministries have been advised to earmark fund under SCP in proportion to the percentage of SC population in the States/Union Territories/Country respectively.

So far as Ministry of Social Justice and Empowerment is concerned, Special Central Assistance (SCA) is provided to States/Union Territories as an additive to their SCP as 100% grant which is utilized by the States/UTs only for welfare of the Scheduled Castes for income generating beneficiary-oriented schemes to cross the poverty line. In addition, this Ministry is implementing schemes for assisting SC persons in pursuing education, availing loan at concessional rate of interest under schemes of National Scheduled Castes Finance and Development Corporation and for implementation of Protection of Civil Rights Acts 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Acts, 1989.

(c) The information is under collection.

(d) The schemes/Programmes of this Ministry are implemented through the State Governments/Union Territories and the details of physical progress is maintained by the State Government/U.T. Administration.

(e) Special Central Assistance provided is utilized for income generating schemes for the SCs/STs. No scheme for providing housing facilities is implemented by the Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs. The States/UTs provide assistance for housing and poverty alleviation and such information is maintained by the State Governments/UT Administrations.